

ITEM NO.22

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1228/2023

SAMVIDHAN BACHAO TRUST

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(With IA No.226893/2023-EXEMPTION FROM FILING O.T. and IA
No.226891/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. T.N. Singh, AOR
Mr. Rajkumar, Adv.
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Ms. Nanakey Kalra, Adv.
Dr. Sham Chand, Adv.

For Respondent(s) Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Aparna Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Meenakshi Arora, senior counsel appearing on behalf of the petitioner has urged two submissions in these proceedings:
 - (i) When instructions have been provided by the Chief Electoral Officers to the District Electoral Officers, there is no reference to duplicate entries; and
 - (ii) The number of persons whose names have been deleted on the ground that they are dead, have shifted or in the case of demographically similar entries is in excess of the actual number of persons who fell within the above categories.
- 2 In order to enable Mr Amit Sharma, counsel appearing on behalf of the Election Commission of India to furnish a response to these two submissions, we direct that the proceedings be stood over to 12 February 2024.
- 3 Mr Amit Sharma, counsel for the respondent would be at liberty to tender a short note dealing with the above two submissions.
- 4 List the Petition on 12 February 2024.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar